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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

R.A. NO. 237/2003

IN

O.A. 494/2003

New Delhi, this the 29th day of August, 2003

HON'BLE MR. JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE MR. S.K. NAIK, MEMBER (A)

Shri S.B. Gupta,
S/o Late Shri Mangal Sen Gupta,
R/o 11 P Colony Qtr. No.G-70,
Mohkam pur, Dehradun
Uttaranchal

.... Applicant

(By Advocate : None)

Versus

1. The Director General,
CSIR,
Rafi Marg,
New Delhi
2. The Director,
Indian Institute of Petroleum,
Mohkam pur, Dehradun,
Uttaranchal

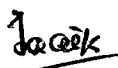
... Respondents

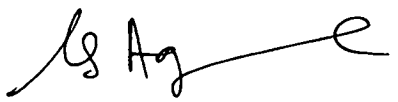
(By Advocate : None)

O R D E R (Oral)

BY HON'BLE MR. JUSTICE V.S. AGGARWAL, CHAIRMAN :

There is no ground to review the order dated
7.5.2003 passed by this Tribunal. RA is dismissed.


(S.K. NAIK)
MEMBER (A)


(V.S. AGGARWAL)
CHAIRMAN

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